

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No.9  
CP No.98/Chd/Hry/2022  
Under Section 168, CA 2013**

**In the matter of:-**

Land Game Pvt. Ltd.                      ...Petitioner

Versus

Shri Uday Pratap & Ors.                      ...Respondent

**Present through Video Conferencing**

Mr. Sunil Kumar, Advocate for the petitioner.

It is stated by learned counsel for the petitioner that on instructions he may be permitted to withdraw the present petition with liberty to file the same under appropriate Section on the same cause of action.

Heard. Keeping in view the statement made by learned counsel for the petitioner, present petition is dismissed as withdrawn with liberty to file afresh. It is made clear to learned counsel for the petitioner that he should avoid filing such applications in future to avoid heavy cost for filing unwanted petitions.

**SD/-  
(Subrata Kumar Dash)  
Member (Technical)**

**SD/-  
(Harnam Singh Thakur)  
Member (Judicial)**

October 28, 2022  
DS